

পঞ্জীকৃত নম্বৰ ক-১২

Registered No. A-12

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত বাতৰীৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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1912 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT LEGISLATIVE BRANCH

NOTIFICATION

The 12th December 1990

No. LJT.41/83/74.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Assam is pleased to

make the following rules regulating the recruitment and conditions of service of persons appointed to the Translation Wing of the Legislative Department, hereinafter called the Assam Language Officers Service, namely.—

Short title
and Com-
mencement

1. (1) These rules may be called the Assam Language Officers Service Rules, 1990.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In these rules, unless the context otherwise requires,—

(a) "Service" means the Assam Language Officers Service;

(b) "Member" means the member of the service;

(c) "Language Officer" means the Language Officer (Assamese), Language Officer (Bengali) and Language Officer (Hindi) and any other Language Officers as may be appointed under these rules;

(d) "Chief Language Officer" means Chief Language Officer (Assamese), Chief Language Officer (General) and any other Chief Language Officers, as may be appointed under these rules,

(e) "Governor" means Governor of Assam;

(f) "Government" means the State Government of Assam;

(g) "Commission" means the Assam Public Service Commission;

(h) "Selection Committee" means the Committee constituted under Rule 8;

(i) "Translation Wing" means the translation wing constituted by the Government under Legislative Department to translate State Acts,

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Ordinance, Statutory Rules, Orders etc. into Assamese, Bengali and also includes translation from Hindi into Assamese of selected judgements of Uchatam and Ucha Nayalaya Patrika edited by the Bidhi Sahitya Prakashan of the Legislative Department of Government of India.

(j) "Schedule" means, Schedule appended to these rules.

Class and
Cadre,

3. (1) The class and cadre strength of each cadre of the service on the commencement of these rules shall be as specified in Schedule-1. The Government may, if considered necessary, create as many posts of Language Officer and Chief Language Officer, as the case may be, as may be found necessary.

(2) The scale of pay of Chief Language Officers and Language Officers shall be as specified in Schedule-II.

Recruitment

4. Direct recruitment to the posts of Language Officers and Chief Language Officers shall be made through the Commission.

Probation,

5. (1) An incumbent appointed as Language Officer or Chief Language Officer in any substantive post shall be on probation for a period of two years from the date of joining;

Provided that the Government may extend the period of probation for a further period not exceeding one years, if considered necessary.

(2) A probationer shall be liable to be discharged from the service at any time without assigning any reason.

Confirma-
tion.

6. Language Officer or Chief Language Officer, after satisfactory completion of the period of probation shall be confirmed in the post.

Promotion, 7. (1) The post of Chief Language Officer may be filled up by promotion from amongst the Language Officers subject to the fulfilment of the following conditions, namely,—

(1) Only Language Officers with Law Degree and Assamese, Bengali and Hindi for the respective category of Language Officer as one of the subjects in the Degree course and having atleast five years experience as Language Officer in the respective language shall be eligible for promotion.

(2) In the absence of any suitable Language Officer for promotion, the post of Chief Language Officer shall be filled up by direct recruitment through the Commission.

Selection
Committee,

8. (1) There shall be a Selection Committee consisting of the following members,—

CHAIRMAN :

(i) Secretary, Legislative Department.

MEMBER :

(ii) A nominee of the Personnel-B Department (Not below the rank of Deputy Secy.).

MEMBER-SECRETARY :

(iii) Joint Secretary/Deputy Secretary Legislative Department.

(2) The Selection Committee shall select candidates for promotion to the cadre of Chief Language Officer. The selection shall be made on the basis of merit with due regard to seniority.

(3) The recommendation of the Selection Committee shall be forwarded to the Commission with such records as may be considered necessary for its approval.

4. The list finally approved by the Commission shall be select list from which appointment shall be made and it shall remain valid for 12 calendar months from the date of approval by the Commission.

Seniority

9. (1) Inter-seniority of the Language Officers and Chief Language Officers belonging to each cadre shall be in the order in which their names appear in the select list finally approved by the Commission for each language provided he joins his appointment within 15 days from the date of receipt of the order or within the extended period.

(2) If a member is prevented from joining within the specified period of 15 days for the reasons beyond his control the Government may extend it for further period of 15 days.

(3) A member appointed by promotion against a vacancy occurring in a year shall be senior to a member appointed by direct recruitment of that year.

Age.

10. A candidate for direct recruitment must not be less than 21 years and more than 35 years of age on the 1st January of the year of recruitment.

Qualification

11. For direct recruitment, the minimum educational qualification shall be as follows:—

(i) For the post of Language Officer (Assamese) the candidate must have Law Degree with Assamese as one of the subjects in the Degree Course.

(ii) For the post of Language Officer (Bengali) the candidate must have Law Degree with Bengali as one of the subjects in the Degree Course.

(iii) For the post of Language Officer (Hindi) the candidate must have Law Degree with Hindi as one of the subjects in the Degree Course.

(iv) For the post of Chief Language Officer, the candidate must have Law Degree with either Assamese, Bengali or Hindi as one of the subjects in Degree Course and must have standing practice as an Advocate atleast for three years.

Nationality. 12. A candidate must be a citizen of India as defined in Articles 5 to 8 of the Constitution.

Absorption, of existing members, 13. Notwithstanding anything in these rules, the existing members of the service shall be deemed to have been appointed in their respective posts under the Assam Language Officers Service Rules, 1990, from the date of publication of these rules ;

Provided that any member having a lien in any other service under the Government shall not be so absorbed unless he exercise an option to be so absorbed and option once exercised shall be final.

Saving 14. Nothing in these rules shall affect reservations and other concessions required to be provided to the Scheduled Castes, Scheduled Tribes (Both Plains/Hills) O.B.C. including M.O.B.C. and other special categories of persons in accordance with the orders issued by the Government from time to time in this regard.

Power to relax 15. Where the Government is satisfied that the operation of any of the provisions of these rules causes undue hardship in any particular case, it may relax the requirement of that provisions to such extent as it may consider necessary for dealing with the case in a just and equitable manner ;

Provided that the case of any Government servant shall not be dealt with in any manner less favourable to him than that provided in these Rules.

Power of
difficulties.
remove.

16. If any difficulty arises in giving effect to the provisions of these Rules the Government may, by order, not inconsistent with the provisions of these Rules, remove the difficulty.

Leave Pen-
sion etc,

17. Except as provided in these Rules, pay, allowances, pensions, leave and other conditions of service shall be regulated by the Fundamental Rules, Assam Subsidiary Rules, Assam Pension Manual and other relevant rules for the time being in force.

Other con-
ditions of
services.

18. The conditions of service of members in respect of matters for which no provision is made in these rules shall be the same as are for the time being applicable to other officers of the Government of Assam of corresponding status.

SCHEDULE—1 [See Rule 3(1)]

Class—1.

(a) Chief Language Officer—2

Class—II

(a) Language Officer (Assamese)—2

(b) Language Officer (Bengali)—2

(c) Language Officer (Hindi)—1.

SCHEDULE—II [See Rule 3 (2)]

(i) Chief Language Officer—Rs. 1200—50—
1450—EB—60—2050/—P.M.

(ii) Language Officer Rs. 850—40—1050—
EB—40—1250—EB—45—1475—50—
1775/—P.M.

K. LASKAR,

Secretary to the Govt. of Assam,
Legislative Department.